

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1467 of 2019**

**IN THE MATTER OF:**

**Angiras Multiretail Pvt. Ltd.**

**...Appellant**

**Vs**

**Groom India Saloon & Spa Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Ms. Sangya Negi, Advocate.**

**For Respondent:**

**O R D E R**

**17.12.2019:** Admittedly, the Appellant – ‘Angiras Multiretail Pvt. Ltd.’ has not supplied any goods nor rendered any services to ‘M/s Groom India Saloon & Spa Pvt. Ltd.’. In this background, the Adjudicating Authority (National Company Law Tribunal), Division Bench Chennai by impugned order dated 9<sup>th</sup> October, 2019 rightly observed that the Appellant is not an Operational Creditor and application under Section 9 is not maintainable.

In the circumstances, while we condone delay of 13 days, dismiss the appeal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

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